

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
STARRED QUESTION NO. *572
TO BE ANSWERED ON 06.04.2018

Import of e-Waste

*572. SHRI MULLAPPALLY RAMACHANDRAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware of the threat of e-waste reaching the country from abroad;
- (b) if so, the details thereof;
- (c) the details of measures taken by the Government to address the issue; and
- (d) the details of import of e-waste to the country during the last three years and the current year?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(DR. HARSH VARDHAN)

- (a) to (d): A Statement is laid on the Table of the House.

Statement referred to in reply to Parts (a) to (d) of the Lok Sabha Starred Question No 572 for answer on 6th April, 2018 regarding “Import of e-Waste” raised by Shri Mullappally Ramachandran

(a) to (c) The Government is aware of the potential threat of e-waste if imported for disposal in the country from abroad. Accordingly, as per the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, the import of waste electrical and electronic assemblies or scrap containing components such as accumulators, few classes of hazardous batteries, mercury switches, glass from cathode-ray tubes, few activated glass, PCB capacitors etc, or contaminated with hazardous constituents e.g. cadmium, mercury, lead, polychlorinated biphenyl exhibiting hazardous characteristics are prohibited. Further, the Rules regulate the import of waste electrical and electronic assemblies or scrap etc. for recycling or reuse, not prohibited by the provisions of these rules.

(d) No permission for import of e-waste for disposal in the country has been granted during the last three years and the current year.
